

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No.271/2017
O.A No.1579/2015**

New Delhi, this the 18th day of August, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Ashutosh,
Conductor, ND, B.No.18813,
S/o Sh. Ishwar Nath,
R/o AM-41, Shalimar Bagh, New Delhi. ...Petitioner

(By Advocate: Mr. Anil Mittal and Ms. Komal Aggarwal)

Versus

Sh. Sandeep Kumar,
Chairman-cum-Managing Director,
Delhi Transport Corporation,
I.P. Estate, New Delhi-110002. ...Respondent

(By Advocate: Ms. Ruchira Gupta and Ms. Mona Sinha)

O R D E R (O R A L)

Justice Permod Kohli, Chairman

Learned counsel for the parties have made a statement that the order sought to be enforced through the present contempt petition stands complied with.

2. Thus C.P. is rendered as infructuous. Proceedings are dropped. Notice stands discharged.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/Mbt/